

Business	Time Allotted
3. Consideration and passing of the following Bills, after they are passed by Lok Sabha:-	
(a) The Public Premises (Eviction of Unauthorized Occupants) Amendment Bill, 2014.	One hour
(b) The Companies (Amendment) Bill, 2014.	One hour
4. Motion for annulment of Notification No. 24/2014 - Central Excise, dated the 2nd December, 2014 seeking to further amend Notification No. 12/2012 - Central Excise, dated the 17th March, 2012, seeking to increase the Basic Excise Duty (BED) on unbranded petrol, branded petrol, unbranded diesel and branded diesel.	One hour
5. Motion for modification of Notification No. 24/2014 - Central Excise, dated the 2nd December, 2014 seeking to further amend Notification No. 12/2012-Central Excise, dated the 17th March, 2012, seeking to increase the Basic Excise Duty (BED) on unbranded petrol, branded petrol, unbranded diesel and branded diesel.	
2. The Committee also recommended that the House may sit beyond 6.00 p.m. for the transaction of Government Legislative and other Business.	

STATEMENT BY MINISTER

Status of Implementation of Recommendations contained in the Fifty-seventh Report of the Department-related Parliamentary Standing Committee on Agriculture

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : महोदय, मैं खाद्य प्रसंस्करण उद्योग मंत्रालय से संबंधित राष्ट्रीय खाद्य प्रौद्योगिकी उद्यमशीलता एवं प्रबंधन संस्थान (एन.आई.एफ.टी.ई.एम.) के संबंध में विभाग संबंधित कृषि संबंधी संसदीय स्थायी समिति के सत्तावनवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखती हूँ।